

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1678

ANSWERED ON:04.12.2012

ILLEGAL IMMIGRANTS

Ganpatrao Shri Jadhav Prataprao; Hussain Shri Syed Shahnawaz; Vasava Shri Mansukhbhai D.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government's machinery has failed to identify the illegal immigrants in the country;
- (b) if so, the reasons therefor;
- (c) whether some illegal immigrants have obtained ration cards, voter identity cards and driving licences through fraudulent means;
- (d) if so, the details of such cases reported during each of the last three years and the current year, State-wise; and
- (e) the remedial measures taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Detection and deportation of illegal immigrants in the country is a continuous process. Central Government is vested with powers to deport a foreign national illegally staying in the country under section 3(2)(c) of the Foreigners Act, 1946. The powers to identify and deport such illegally staying foreign nationals have also been delegated to the State Governments/Union Territory Administrations. A revised procedure for detection and deportation of illegal Bangladeshi immigrants has also been set out and circulated to the State Governments/Union Territory Administrations in November, 2009, which has been partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.

(c) to (e): Certain instances of some illegal immigrants having obtained ration cards, voter identity cards and driving licences through fraudulent means have been reported. Statistical data of this nature is not centrally maintained. As and when such instances are detected, the State Governments/Union Territory Administrations concerned take necessary action for cancellation of such documents along with such other appropriate steps as mandated by the provisions of law.